

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO.1294
TO BE ANSWERED ON 22.12.2017

Compensation to Displaced Families

1294. SHRI SUKHBIR SINGH JAUNAPURIA:
SHRI DUSHYANT SINGH:
ADV. JOICE GEORGE:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the details of people evicted for declaration of national parks, sanctuaries, tiger reserves etc. across the country for the past ten years State/UT-wise;
- (b) whether the Government provides compensations to displaced people/families under various schemes including NTCA and CAMPA and if so, the details thereof scheme-wise;
- (c) the details of compensation paid to displaced people/families under various schemes during each of the last three years and the current year, State/UT-wise;
- (d) whether the Government gives compensation including residential land to the displaced families of district Sawaimadhopur of Rajasthan under revised Central Economic Protection Scheme of Tiger Project, 2008 and if so, the details thereof; and
- (e) whether the Government proposes to provide basic facilities like electricity, water, road etc. to the displaced families as per the new land acquisition policy and if so, the details thereof and the time by which the said facility is likely to be provided?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(DR. MAHESH SHARMA)

- (a) Declaration of any area as national park, wildlife sanctuary is the mandate of the concerned State Governments. Hence the number of people evicted for declaration of national park, wildlife sanctuary is not collated at the Ministry's level. As informed by the National Tiger Conservation authority, no person has been evicted for declaration of tiger reserves.
- (b)and (c) Funding assistance for voluntary village relocation from notified core/critical tiger habitat of a tiger reserve and other Protected Areas on receipt of requests from the state Governments is provided under Centrally Sponsored Scheme of 'Project Tiger' and 'Integrated Development of Wildlife Habitats'. Details of compensation paid for the voluntary village relocation under these Centrally Sponsored Schemes during last three years and current year is at **Annexure-I**.

Under CAMPA States have been permitted to include provisions for compensation to families displaced from Project Tiger/ wildlife habits. The details of amount utilized by States are not collated in the Ministry.

- (d) There is no such scheme called Central Economic Protection Scheme of Tiger Project, 2008. However, under CSS-PT, there are two options, details of which are at **Annexure-II**.

Funding assistance for voluntary village relocation to Ranthambhore Tiger Reserve from 2007-08 to 2012-13 (central share) is as below:

(Rs. in Lakhs)

Sl. No.	Name of Tiger Reserve	2007-08	2008-09	2009-10	2010-11
1.	Ranthambhore	50.00	464.00	10400.00	0.00

- (e) Basic facilities like electricity, water, road etc. are provided to the displaced families if they opt for Option II of the relocation package. Details of relocation package is given in the Annexure –II.

ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PARTS (b) AND (c) OF THE LOK SABHA UNSTARRED QUESTION NO. 1294 REGARDING “COMPENSATION TO DISPLACED FAMILIES” RAISED BY SHRI SUKHBIR SINGH JAUNAPURIA, SHRI DUSHYANT SINGH AND ADV. JOICE GEORGE DUE FOR REPLY ON 22.12.2017.

Details compensation paid for the voluntary village relocation under these Centrally Sponsored Schemes during last three years and current year.

Under Centrally Sponsored Scheme of ‘Project Tiger’

(Rs. in Lakhs)

Sl. No.	Name of Tiger Reserve	2014-15	2015-16	2016-17	2017-18 (as on 19.12.2017)
1	Manas (Assam)	0.00	0.00	0.00	0.00
2	Achanakmar (Chhattisgarh)	0.00	0.00	0.00	798.00
3	Nagarahole/ Bandipur	0.00	0.00	0.00	0.00
4	Bandhavgarh (MP)	0.00	0.00	1338.00	0.00
5	Kanha (MP)	2415.00	0.00	0.00	0.00
6	Satpura (MP)	0.00	0.00	630.00	2076.00
7	Panna (MP)	0.00	0.00	0.00	0.00
8	Sanjay Dubri (MP)	0.00	0.00	8209.96	3166.00
9	Dampa (Mizoram)	0.00	0.00	0.00	0.00
10	Similipal (Odisha)	0.00	0.00	0.00	0.00
11	Ranthambhore (Rajasthan)	0.00	0.00	0.00	0.00
12	Sariska (Rajasthan)	0.00	810.00	0.00	0.00
13	Mudumalai (Tamil Nadu)	0.00	1410.00	0.00	0.00
14	Corbett (Uttarakhand)	0.00	0.00	0.00	0.00
15	Melghat (Maharashtra)	2000.00	2532.00	2856.00	0.00
16	Tadoba-Andhari (Maharashtra)	0.00	0.00	0.00	0.00
17	Kali (Dandeli-Anshi) (Karnataka)	0.00	0.00	786.00	0.00
18	Pench (Maharashtra)	0.00	0.00	1020.00	0.00
19	Bor (Maharashtra)	0.00	0.00	1860.00	0.00
20	Satkosia (Odisha)	0.00	0.00	0.00	374.40
	Total	4415.00	4752.00	16699.96	6414.40

Under Centrally Sponsored Scheme of 'Integrated Development of Wildlife Habitats'

S.No.	Name of State	Name of Sanctuary	Compensation paid (Rs. in lakhs)			
			2014-15	2015-16	2016-17	2017-18 (as on 19.12.2017)
1	Kerala	Wayanad Sanctuary	716.00	-	1108.80	-
2	Mizoram	Thorangtlang Wildlife Sanctuary	-	-	1044.00	261.00
		Total	716.00	-	2152.80	261.00

ANNEXURE-II

ANNEXURE REFERRED TO IN REPLY TO PARTS (d) OF THE LOK SABHA UNSTARRED QUESTION NO. 1294 REGARDING “COMPENSATION TO DISPLACED FAMILIES” RAISED BY SHRI SUKHBIR SINGH JAUNAPURIA, SHRI DUSHYANT SINGH AND ADV. JOICE GEORGE DUE FOR REPLY ON 22.12.2017.

Options for voluntary village relocation under CSS-PT and IDWH

Option I – Payment of the entire package amount (Rs. 10 lakhs per family) to the family in case the family opts so, without involving any rehabilitation and relocation process by the Forest Department.

Option II – Carrying out relocation and rehabilitation of village from protected area and tiger reserve by the Forest Department.

(i) In case of option I, a monitoring process involving the District Magistrate of concerned District would be ensured so that the villagers rehabilitate themselves with the package money provided to them. In this regard, a mechanism involving handholding, preferably by external agencies should also be ensured, while depositing a considerable portion of the amount in the name of the beneficiary in a nationalized bank for obtaining income through interest generated.

(ii) In case of option II, the package (per family) is as below, at the rate of Rs. 10 lakhs per family, namely:

(a)	Agriculture land procurement (2 hectare) and development	35% of the total package
(b)	Settlement of rights	30% of the total package
(c)	Homestead land and house construction	20% of the total package
(d)	Incentive	5% of the total package
(e)	Community facilities commuted by the family (access road, irrigation, drinking water, sanitation, electricity, tele-communication, community center, religious places of worship, burial and cremation ground)	10% of the total package